(Authorized English Translation)

HARYANA GOVERNMENT
FOREST DEPARTMENT
Order
The 29th January, 1993

No. S.O 9/ P.A.2/1900/S.4/93-Whereas, the Governor of Haryana is satisfied, after due enquiry, that the regulations, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900,

Now, therefore, in exercise of the power conferred by Section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of thirty years, with effect from the date of publication of this order in the official Gazette in the areas specified in the Schedule annexed hereto, the said areas forming part of Kalka and Panchkula Tehsil of Ambala District, specified in the Schedule annexured to Haryana Government , Forest Department, notification No. S.O. 50/P.A. 2/1900/S.3/89 dated the 24th March, 1989:-

1. The clearing or breaking for cultivation or for any other purpose of common grazing land or areas recorded in Revenue settlement record as Ghasnies, Charand, Shamlat Deh, not ordinary under cultivation prior to the publication of Haryana Government, Forest Department notification No. S.O. 50/P.A 2/1900/S.3/89, dated the 24th March, 1989; provided the breaking up of land for cultivation or for other purposes by a right holder may be permitted by the Divisional Forest Officer, Morni-Pinjore Forest Division subject to the consent of all right holder.

2. The cutting and felling of tress from Shamlat Deh, Charand and Ghasnies except as provided below-

   (i) tress other than chil and khair may be cut by the right holders for bona fide domestic and agricultural requirement without permission;

   (ii) trees mentioned in sub-clause (i) above may be cut by the right holders for bona fide domestic and agricultural requirements with the permission of the Range Officers;

   (iii) trees for the creamation of the dead may be cut without permission but a formation shall be given to the Forest Guard, within fortnight of felling;

   (iv) permission granted under (ii) above will be subject to such general fellings as may be laid down by the Divisional Forest Officer, Morni-Pinjore Division in the interest of forest conservancy.

3. Cutting and felling of trees for sale from private lands Ghasnies, Charands and Shamlats Deh, provided that the Divisional Forest Officer, Morni-Pinjore Forest Division, may permit such felling subject to such conditions as he may from time to time, consider necessary in the interest of Forest conservancy.

4. The extraction of resin from chil trees except of trees 4 feet and over in girth at breast height in uncultivated land and 2 ½ feet and over in cultivated lands, provided that the following conditions are fulfilled:-

(i) The number of blazes does not exceed one in case or trees 2 ½ feet to 6 feet in girth as breast height and two in case of trees over 6 feet in girth;

(ii) A blaze at no place shall be deeper than 3/4 inches or wider than 4 ½ inches and the length of the blazes will not exceed 6 inches at the end of the tapping seasons including 4inches of previous year ;

(iii) the ground on all sides at the base of the tree of the tapping, shall be kept clear of dry grass needles, chips and other inflammable material to a distance of 3 feet all around;

(iv) the contractor or any other person carrying out resin tapping, sources a permit from the Divisional Forest Officer, Morni-Pinjore Forest Division for the export of resin before its export and supplies the following information to the Divisional Forest Officer:-

(a) Name of the owner and father's name.

(b) Mauza, Tehsil.

(c) Number of trees and blazes tapped:-

(i) 4 feet and over in girth in uncultivated lands.

(ii) 2 ½ feet and over in girth in cultivated lands.

(d) Khasra number of the area on which tapping has been done.

(e) Name and address of the purchaser who carried out resin extraction.

Note:- Cultivated land means the land which is recorded as cultivated in the current Jama-bandi or land revenue record in force in the year when resin tapping actually commenced.

5. Lopping of coniferous trees of less than 3 feet in girth of coniferous trees of over 3 feet girth and other trees of any girth not exceeding one-third of their height from the ground.

6. The setting on fire of trees, timber or forest produce.

7. The herding and pasturing of cattle belonging to non-right holders with the permission of the Divisional Forest Officer, Morni-Pinjore Forest Division and subject to such conditions as he may consider necessary.

8. The quarrying of stone or the burning of lime at places where such stone or lime had not ordinarily been so queried or burnt prior to the publication of the said notification except with the permission of Divisional Forest Officer, Morni-Pinjore Forest Division.

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SCHEDULE

District	Tehsil	Description of Boundary
1	**2**	**3**
Ambala	Kalka Panchkula	Whole Tehsil. Norht - Kalka Tehsil. South - Asrewali, Nadlan Jhuriwala and upto Boundary of Punjab East - Bhoj Matour and upto Boudary of Himachal Pradesh. West - Upto Boundary of Union Territory of Chandigarh and Punjab and Himachal Pradesh area.

DEEPA JAIN SINGH
Commissioner and Secretary to Government, Haryana
Forest Department.